

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1148  
ANSWERED ON TUESDAY, THE 6<sup>th</sup> MARCH, 2018**

**PENDING CASES UNDER COMPANIES ACT, 2013**

**QUESTION**

1148. SHRI MAHESH PODDAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that there is huge backlog of pending cases of litigation under the Companies Act, 2013;
- (b) if so, the details of the total pending cases;
- (c) whether Government is taking any steps to review these litigations in a time bound manner; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR  
LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (d): As on 15/02/2018, a total of 45,162 number of cases are pending under the Companies Act, 1956 and 2013 in various courts all over India. During the year 2017-18, this Ministry has reviewed the pending prosecutions and identified 14,306 number of prosecutions for withdrawal. Accordingly, 9,004 number of applications have been filed as on date for withdrawal, out of which 4,066 number of cases have been withdrawn. Further, a Standard Operating Procedure for Prosecutions has been issued to all the field offices for bringing uniformity in filing of prosecutions and also to file consolidated prosecution of various violations found under the Companies Act, 2013 which will result into reduction of number of Prosecutions in future. In addition of this, National Company Law Tribunal has disposed off 13,307 number of cases and 8080 cases are pending under the Companies Act upto 30.11.2017.

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